

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Record of Proceedings**

**Petition No.97/2008**

Subject: Determination of impact of liabilities discharged and additional capital expenditure incurred during the years 2005-06 (15.8.2005 to 31.3.2006) 2006-07 and 2007-08 for Rihand STPS, Stage-II (1000 MW).

Coram: Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Date of Hearing: 28.7.2009

Petitioners: NTPC Ltd.

Respondent : UPPCL, JVVNL, AVVNL, JoVVNL, NDPL, BSES –Rajdhani Power Ltd, BSES-Yamuna Power Ltd, HPGCL, PSEB, HPSEB, PDD, Govt of J&K, PDD Chandigarh and UPCL

Parties present: Shri V.K.Padha, NTPC  
Shri S.D.Jha, NTPC  
Shri Ratnesh, NTPC  
Shri D.Kar, NTPC  
Shri S.K.Samui, NTPC  
Shri V.Kumar, NTPC  
Shri Manish Garg, UPPCL

This petition has been filed by the petitioner, NTPC for determination of impact of liabilities discharged and additional capital expenditure incurred during the years 2005-06 (15.8.2005 to 31.3.2006) 2006-07 and 2007-08 for Rihand STPS, Stage-II (1000 MW) (hereinafter referred to as “the generating station”)

2. The representative of the respondent, UPPCL, submitted that on scrutiny of the information submitted by the petitioner, the claim of Rs 139.59 crore in respect of undischarged liability included in the additional capital expenditure could not be reconciled, and prayed for further clarification from the petitioner.

3. The representative of the petitioner pointed out to Annexure-III of the petition and explained the reconciliation of the said amount with the books of accounts.

4. The Commission reserved orders on the petition.

Sd/-  
(K.S.Dhingra)  
Chief (Legal)